

No.CMO.7(A)/2015/377
GOVERNMENT OF MIZORAM
CHIEF MINISTER'S OFFICE

SANCTION ORDER

Aizawl, the 9th of April, 2020

With the approval of the Hon'ble Chief Minister, Mizoram and in pursuance of the minutes of the meeting of the Committee on Utilization of Chief Minister's Relief held on 08.04.2020, the following amount has been sanctioned from CM's Relief Fund to various districts of Mizoram as follows:

Sl No.	Name of Deputy Commissioner (District)	Amount in Rs.
1	Aizawl	Rs. 62,68,000/-
2	Lunglei	Rs. 25,18,000/-
3	Siaha	Rs. 16,26,000/-
4	Serchhip	Rs. 12,77,000/-
5	Kolasib	Rs. 23,79,000/-
6	Mamit	Rs. 18,60,000/-
7	Lawngtlai	Rs. 28,00,000/-
8	Champhai	Rs. 16,83,000/-
9	Khawzawl	Rs. 6,90,000/-
10	Saitual	Rs. 10,19,000/-
11	Hnahthial	Rs. 7,30,000/-

Actual Payee Receipt or Utilization Certificate should be submitted to the undersigned after completion of disbursement of funds as listed at Annexure.

Sd/- J. C. Ramthanga


Additional Chief Secretary to Chief Minister,
Mizoram

Memo No.CMO.7(A)/2015/377 : Dated Aizawl, the the 9th of April, 2020

Copy to :-

1. Sr. PPS to Chief Secretary, Mizoram for information.
2. P.S to Commissioner & Secretary, Finance Department, Mizoram for information.
3. Deputy Commissioner of all Districts for information and necessary action.
4. Director, Information and Public Relations Deptt. for information and necessary publicity.
5. Guard File.


(LALUMANSANGA)

 Private Secretary to Chief Minister
Mizoram